

**Collection of Funds by M.N.F. Under-ground and T.N.Us.**

5550. SHRI DHARAMVIR SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether as reported in the press, the MNF underground and the Tribal National Volunteers on the North-East region have forcibly collected the so called taxes to the tune of Rs. 50 lakhs and Rs. 21 lakhs respectively since the peace talks started between Laldenga and the Centre;

(b) whether Government would still like to continue the talks with Laldenga; and

(c) whether Government have taken up the matter of escape of TN Volunteers into Bangladesh with the Government of that country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) As per available information, MNF have collected 'donations' (not taxes) to the tune of about Rs. 11 lakhs since the talks started in November, 1984. The TNV, has collected about Rs. 1 lakh as 'taxes' since the peace talks started with MNF.

(b) Talks with Shri Laldenga are still continuing.

(c) The matter has been taken up with Bangladesh Government through diplomatic channels.

[*Translation*]

**Stringent Law for Publishing Obscene Literature**

5551. SHRI KAMAL PRASAD RAWAT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that criminals engaged in purchasing, selling and publishing of obscene literature including rapists are let off easily in court cases in the absence of stringent law as a result of which this evil is increasing day by day;

(b) if so, whether Government propose

to make the said law stringent by amending the Constitution so that such criminals are punished; and

(c) if so, by what time ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). It is not correct to say that persons prosecuted for these offences are let off due to the absence of stringent laws. The conviction of an offender by a court would depend on the evidence led by the prosecution in each case. The question of amending the Constitution does not arise.

[*English*]

**Steps to Popularise Bio-Gas in Orissa**

5552. SHRI JAGANNATH PATNAIK : Will the PRIME MINISTER be pleased to state :

(a) the steps taken to popularise the bio-gas in the State of Orissa;

(b) whether there has been apoor response from the consumer under the biogas supply programme in Orissa;

(c) whether any assessment has been made regarding the gas going waste every day; and

(d) if so, steps being taken to utilise the potential fully ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) and (b). A Central Sector Scheme 'National Project for Biogas Development' (NPBD) is under implementation in different States and Union Territories including Orissa. The project provides for Central subsidy, turn-key job fee, promotional cash incentives, Staff support, training courses, repair charges etc. Similarly, a Central programme for setting up community and institutional biogas plants is also under implementation. The State Government of Orissa has recent by set up Orissa Renewable Energy Development Agency which is the nodal agency for promotion of biogas